

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
UNSTARRED QUESTION No. 5834
TO BE ANSWERED ON THE 3rd April, 2018

Monitoring of Pharma Companies

†5834. PROF. CHINTAMANI MALVIYA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to monitor the plants of pharmaceutical companies once in every five years;
- (b) if so, the details thereof; and
- (c) the measures adopted by the Government to control the increasing pollution level in the areas near pharmaceutical plants?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI MANSUKH L. MANDAVIYA)**

(a), (b) & (c): As per Drugs & Cosmetics Rules, 1945 the licensed manufacturing premises shall be inspected jointly by the Drugs Inspectors of Central Government and State Government to verify the compliance with the conditions of license and the provisions of the Drugs & Cosmetics Act and Rules for not less than once in three years or as needed as per risk based approach. Further, the Ministry of Environment, Forest & Climate Change has informed that they have categorized Pharmaceuticals as a 'Red' category industry and these industries are required to obtain Consent to Operate from the State Pollution Control Board concerned every 5 years. They have also notified various environmental standards for Pharmaceutical industry, which are to be complied by the industrial units. Further, in respect of industrial projects for which environmental clearance has been accorded by them, post project clearance monitoring is carried out with the help of Regional Offices of the Ministry, Central Pollution Control Board and State Pollution Control Board. Ministry of Environment Forest and Climate Change, through State Pollution Control Boards/ Pollution Control Committees, is also carrying out monitoring of ambient air and water.
